

DIVISION BENCH
COURT - II

O-232

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/4(KB)2016
IVN.P/3(KB)2024, IA(COMPANIES.ACT)/58(KB)2024,
CONT.A./3(KB)2024, IA(COMPANIES.ACT)/94(KB)2024,
IA(COMPANIES.ACT)/89(KB)2023, COMP.APPL/1134(KB)2019

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH JULY 2024

IN THE MATTER OF	ANURAG JHAWAR & ANR. VS CHHOTANAGPUR ROPE WORKS PVT.LTD. & ORS.
UNDER SECTION	SEC. 241(1) SEC. 242(4)

Appearance (via video conferencing/physically)

Ms. Swapna Choubey, Adv.] For the Petitioner
Ms. Smita Mukherjee, Adv.]
Mr. Navneet Sewak, Adv.]

ORDER

1. Ld. Counsel appearing on behalf of the Petitioner present.
2. **IVN.P/3(KB)2024:**
 - a. Heard, Ld. Counsel Ms. Choubey appearing for the petitioner. She is directed to file a convenience note. Note should capture all the contentions with the parties in each of the petition. The report of the Special Officer shall be given separately.
 - b. Leave is granted to file supplementary affidavit in IVN 3 of 2024. Let copies of the supplementary affidavit be shared with all the litigating parties for their response if any, required to be filed in two weeks'.
 - c. Reply is permitted to be filed which is beyond the time limit. Therefore, a cost of Rs.25,000/- to be paid to the National Defence Fund.
 - d. List the matter on **26.08.2024. at 12:00 p.m.**

3. This Tribunal direct the Ld. Counsel for the Respondent of Chhotanagpur rope works Pvt. Ltd. & Ors. to clear the payment of the Special Officer within a period of one week.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)